

Name of the Corporate Debtor: DEHRADUN HIGHWAYS PROJECT LIMITED; Date of Commencement of CIRP: 18.09.2020; List of Creditors as on: 13.12.2021

Annexure-3

Summary of List of Secured Financial Creditors (other than financial creditors belonging to a class of creditors) w.r.t. Form C

| Sr. No. | Name of Creditor | Nature of Claim | Details of Claim received | | Details of Claim admitted | | Whether related party? | % Voting Share in CoC | Amount of Claim under Verification (Rs.) | Amount of Contingent Claim (Rs.) | Details of Security Interest | Details of guarantee, if any, held in relation to claim | Amount of any mutual credit, debts etc. - may be set off against the claim, if any (Rs.) | Details of any mutual credit, debts etc. - may be set off against the claim, if any | Amount of claim inadmissible | Reason for Claim not admitted | Remarks, if any |
|--------------|---|---------------------------|---------------------------|------------------------|---|--------------------------------|------------------------|-----------------------|--|----------------------------------|------------------------------|---|--|---|------------------------------|-------------------------------------|-----------------|
| | | | Date of Receipt | Amount Claimed | Date of admission/ updation | Amount of claim admitted (Rs.) | | | | | | | | | | | |
| 1 | ICICI Bank Limited | Secured FC(In Consortium) | 01.10.2020 | 6,03,22,55,030 | 03.10.2020 | 6,03,22,55,030 | No | 51.48 | 0 | 0 | Annexure 3(A) | Annexure 3(A) | 0 | 0 | - | - | - |
| 2 | Bank of India | Secured FC(In Consortium) | 30.09.2020 | 2,99,14,07,090 | 03.10.2020 / revised admitted on 27.10.2020 | 2,59,29,88,375 | No | 22.12 | 0 | 0 | Annexure 3(A) | Annexure 3(A) | 0 | 0 | 39,84,18,715 | Admitted as per terms of facilities | - |
| 3 | Punjab & Sind Bank | Secured FC(In Consortium) | 01.10.2020 | 77,32,78,193 | 03.10.2020 | 77,32,78,193 | No | 6.60 | 0 | 0 | Annexure 3(A) | Annexure 3(A) | 0 | 0 | - | - | - |
| 4 | Union Bank of India | Secured FC(In Consortium) | 01.10.2020 | 65,75,09,592 | 03.10.2020 | 65,75,09,592 | No | 5.61 | 0 | 0 | Annexure 3(A) | Annexure 3(A) | 0 | 0 | - | - | - |
| 5 | Punjab National Bank, (Earlier-Oriental Bank of Commerce) | Secured FC(In Consortium) | 24.09.2020 | 58,53,37,496 | 03.10.2020 | 58,53,37,496 | No | 5.00 | 0 | 0 | Annexure 3(A) | Annexure 3(A) | 0 | 0 | - | - | - |
| 6 | Bank of Baroda (Dena Bank) | Secured FC(In Consortium) | 28.09.2020 | 55,30,70,813 | 03.10.2020 | 55,30,70,813 | No | 4.72 | 0 | 0 | Annexure 3(A) | Annexure 3(A) | 0 | 0 | - | - | - |
| 7 | THE FEDERAL BANK LIMITED | Secured FC(In Consortium) | 23.10.2020 | 52,36,06,300 | 27.10.2020 | 52,36,06,300 | No | 4.47 | 0 | 0 | Annexure 3(A) | Annexure 3(A) | 0 | 0 | - | - | - |
| Total | | | | 12,11,64,64,514 | | 11,71,80,45,799 | | 99.92 | 0 | 0 | | | 0 | 0 | 398418715 | | |

Annexure- 3 (A)

Security Interest for the Term Loan Credit facilities granted Under Consortium of Bank of India is as follows:

a) Primary security:

1. A first ranking pari-passu charges by way of hypothecation of all monies lying in the Escrow account in to which all the investment in the project and all the project revenues are to be deposited provided that the charge of security trustee for the benefit of the senior lenders shall only be to the extent of the waterfall of priorities as provided in the escrow agreement and not beyond that;

2. A First ranking pari passu charge by way of hypothecation/assignment of rights, title, claim and demands of the borrower under the project agreement i.e. the concession agreement, the substitution agreement, the EPC contract, the escrow agreement, state support agreement, insurance contracts, O & M Contract, if any, in favour of the security trustee acting for the benefit of the senior lenders to the extent permitted in accordance with the provision of substitution agreement;

b) Collateral Security:

Pledge of 51% (Fifty One percent) of the equity shares held by the M/s ERA Infra Engineering Ltd. (the "Pledge shares") being the promoter in the equity capital of the borrower during the tenor of the rupee facility.

c) Personal Guarantee:

Irrevocable and unconditional deed of Guarantee of Shri H.S. Bharana